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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI


T.C.P No. 183/(MAH)/2017
M.A. No. 573/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Multi Trade
V/s.
Transparent Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
28.	NISHITA D'SOUZA	Adv for the Corporate Debtor	

ORDER

MA 573/2017 in TCP No.183/ I&BP/NCLT/MB/MAH/2017

On the order passed by NCLAT on 25.10.2017, directing this Bench for closure of the proceedings after clearing the dues of Insolvency Resolution professional, since IRP has formally stated that his dues have been cleared, the CIRP proceedings, basing on the application moved by the Corporate Debtor, are hereby closed.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)